

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.202

C.P.(IB)/145(AHM)2023
(BIFR No.145 of 2005)

Proceedings under Section 242 IBC r.w Rule 11 of NCLT Rules, 2016

IN THE MATTER OF:

Fiberweb (India) Ltd
(Formerly known as PVD Plast Mould Industries)
V/s
The Principal Commissioner of CGST & Central
Excise,Daman and Ors

.....Applicant

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Rajesh Bohra, Adv.
For the Respondent :Mr. Siddharth Dave, Adv. (for Respondent No.-1)

ORDER
(Hybrid Mode)

In terms of the last order dated 12.06.2024, now Respondent No. 1 has filed the written synopsis on 18.06.2024 vide inward diary no. D4736. The same is taken on record.

We have heard the counsel for the Applicant as well as counsel for the Respondent No. 1.

Reserved for order.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)